

In SRFTI, civil construction of girl hostel, film studio and a new building to house class rooms, theaters, work stations and laboratories is already complete. It has also procured equipment for newly introduced animation course. The plan scheme for FTII & SRFTI is scheduled to be completed by the end of Twelfth Five Year Plan.

(d) and (e) Every year FTII offers admission to 11 Diploma /Certificate courses. Generally academic year at FTII starts in the month of Nov-Dec. In recent years, FTII has taken admission regularly as per its capacity. However, in December 2014, admissions were offered to five courses only. Admissions to the remaining 6 courses were deferred by few months in order to revise the syllabus and to ensure that the new students join the courses as per the new norms.

#### **Making tax evasion a crime**

1849. SHRI RAM KUMAR KASHYAP : Will the Minister of FINANCE be pleased to state whether the Supreme Court appointed Special Investigation Team (SIT) on black money has suggested making tax evasion a crime and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA) : In Chapter III of second SIT report, the SIT has recommended as under:

‘Financial Action Task Force (FATF) on money laundering recommends “tax crimes” to be made a predicate offence so that action can be taken under Prevention of Money Laundering Act, 2002. There are more than 25 countries in the world which have made “tax crimes” as a predicate offence. The Government needs to seriously examine the issue and take steps to make “tax crimes” as a predicate offence. To prevent any hardship to salaried or small tax payer, a high threshold of say, more than ₹ 50 lakh of tax evasion could be considered as being a predicate offence’.

#### **Security clearance for TV channels and radio services**

1850. SHRI VIJAY GOEL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government has streamlined security clearance for TV channels and radio services; and

(b) whether Government has extended the number of years for the clearance granted to the broadcasting companies and if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE) : (a) and (b) Ministry